

MR SPEAKER: To decide it I have to get information. I have to consider it. I cannot do it like that.

*(Interruptions)***

MR. SPEAKER: Not allowed.

*(Interruptions)***

[*Translation*]

MR. SPEAKER: Why do not you sit? I have already told you. How many times I should repeat the same?

(Interruptions)

[*English*]

SHRI M. RAGHUMA REDDY: Yesterday, we gave a notice.

SHRI C. MADHAV REDDI: The terms of reference of the Enquiry Commission have to be widened.

MR. SPEAKER: I will see.

I have not yet decided. It is under my consideration.

(Interruptions)

SHRI M. RAGHUMA REDDY: Yesterday you said that you would look into the matter...*(Interruptions) ***

MR. SPEAKER: Not allowed.

12.14 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Indian Telegraph (Amendment) Rules, 1987

THE MINISTER OF COMMUNICATIONS (SHRI ARJUN SINGH): I beg to lay on the Table a copy of the Indian Tele-

graph (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 112 (E) in Gazette of India dated the 25th February, 1987 together with a corrigendum to the English version published in Notification No. G.S.R. 405 (E) in Gazette of India dated the 16th April, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4281/87.]

Annual Report alongwith Audited Accounts and Review on the working of Oil and Natural Gas Commission for 1985-86 and statement for delay in laying these papers and Notification under Essential Commodities Act, 1955.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1985-86 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi, for the year 1985-86 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1985-86 and of its subsidiary viz Hydrocarbons India Limited, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers menti-

oned at (1) above. [Placed in Library. See No. LT-4282/87.]

- (3) A copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 233 in Gazette of India dated the 28th March, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-4283/87.]

Notifications under Central Excises and Salt Act, 1944 and Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy of the Central Excise (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 403 (E) in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4284/87.]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962—
- (i) G.S.R.400 (E) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 474/86-Customs dated the 28th November, 1986 so as to provide alternative specification for 'dead burn magnes-

ite'. [Placed in Library. See No. LT-4285/87.]

- (ii) G.S.R. 401 (E) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 41/85-Customs dated the 28th February, 1985 so as to empower the Director General of Technical Development also to issue the requisite certificate. [Placed in Library. See No. LT-4286/87.]

- (3) A copy of Notification No. G.S.R. 404 (E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 452/86-CE dated the 20th November, 1986 so as to fix specific effective rates of excise duty for three more types of railway wagons namely, eight-wheeler covered wagons, issued under the Central Excise Rules, 1944 [Placed in Library See No. LT-4287/87.]

Annual Report and Review on the working of Central Machine Tool Institute, Bangalore for 1985-86.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1985-86 along with Audited Accounts
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working

of the Central Machine Tool Institute, Bangalore, for the year 1985-86 *

[Placed in Library See No LT-4288/87].

Statement showing reasons for not laying the Annual Report and Audited Accounts of Bengal Chemicals and Pharmaceuticals Ltd., for 1985-86 in time.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH) I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the Year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library See No. LT. 4289/87.]

Review on the working of and Annual Report of Telecommunications Consultants India Ltd. New Delhi for 1985-86 and Indian Telegraph (Second Amendment) Rules, 1987

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956—

(i) Review by the government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1985-86.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi for the year 1985-86 along with Audited Accounts and

the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. Lt - 4290/87.]

- (3) A copy of the Indian Telegraph (Second Amendment) Rules, 1987 (Hindi and English versions) Published in Notification No. G.S.R. 377 (E) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885

[Placed in Library. See No. LT - 4291/87]

12.15 hrs.

ESTIMATES COMMITTEE

[English]

Forty- Seventh Report

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to present the Forty-seventh Report (Hindi and English versions) of Estimates Committee on the Ministry of Finance (Department of Economic Affairs) - Reserve Bank of India — opening of new Branches of Banks in rural areas and Minutes of the sittings of the Committee relating thereto

PUBLIC ACCOUNTS COMMITTEE

[English]

Eighty-ninth, Ninety-fifth and Hundredth Reports

SHRI E AYYAPU REDDY (Kurnool) I beg to present the following Reports